

**GOVERNMENT OF INDIA
SCIENCE AND TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3714
ANSWERED ON:13.02.2014
PAY ANOMALY IN CSIR
Krishnaswamy Shri M.

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether the Council for Scientific and Industrial Research (CSIR) has received several representations/requests from its employees and various other quarters regarding non- implementation of notional pay fixation w.e.f. 01.01.1996 in non-functional pay scale of Rs. 8000-275-13500 as per DoPT Order No. 21/36/03-CSI dated 13.11.2003 and clarification thereto for its Section Officers (General);
- (b) if so, the details thereof and the action taken by the CSIR thereon;
- (c) whether the CSIR is bound by the bye-laws to give identical benefits of pay and allowances as enjoyed by Government officials of comparable status , if so, whether the CSIR is following its own bye-laws in this case, if not, the reasons therefor;
- (d) Whether CSIR is aware of judicial pronouncement by Delhi High Court and Supreme Court in grant of similar relief to Section Officers of ICAR; and
- (e) If so, the details thereof and the time by which such benefits will be given to the Section Officers of CSIR ?

Answer

MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY)

(a) Yes Madam.

(b) The Ministry of Finance, Department of Expenditure is on record that DoPT instructions issued vide OM dated 13.11.2003, 25.01.2006 and 30.03.2006 are specific to Section officers of Central Secretariat Services (CSS) and are not applicable to any other similarly designated post outside CSS. Secretary, Expenditure, Ministry of Finance who is one of the Members of Governing Body, CSIR had agreed to extend the benefit of Non-Functional Pay Scale to Section Officers and Private Secretaries of CSIR with effect from 03.10.2003 with the condition that there would no extra budgetary burden on the Government and the expenditure will be met from internal resource of CSIR. However, the benefit of grant of Non-Functional Scale prior to 03.10.2003 has not been agreed to by the Ministry of Finance, Department of Expenditure.

(c) As per CSIR bye-law 14, 'the scales of pay applicable to all the employees of the Society shall not be in excess of those prescribed by the Govt. of India for similar personnel save in the case of specialists'. CSIR is following its bye-laws in letter and spirit.

(d) Yes Madam.

(e) The applicants in O.A. No. 1499/2009 were officers of ICAR and the relief of the Hon'ble Courts were directed towards the ICAR officers. Therefore, the orders of the Hon'ble Courts are applicable to ICAR.